

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 546(ND) 2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.12.2017**

**NAME OF THE COMPANY: Vinayak Advertising Vs. Rajesh Gems and
Jewels Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Ms. Vandana, Advocate		
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	For the Respondent:	Mr. Sumeet Anand, Advocate		
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ORDER

The Director of the Corporate Debtor has appeared in person along with his counsel. He admits the claim of the petitioner and does not wish to file any reply. His statement has been recorded in Court. Under such circumstances, the petitioner presses for disposal of his petition.

Reserved for Orders.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

Statement of Mr. Rajesh Luthra, S/o Late Shri Janak Raj Luthra, R/o G-1/68, Pushkar Enclave, Paschim Vihar, New Delhi duly identified by Mr. Sumit Anand, Advocate (No. 1283/2008) Director of the Corporate Debtor is present./

I admit the claim of the Petitioner Operational Creditor. However, I have no money to discharge the same.


7/12/2017

(Mr. Rajesh Luthra)